ries are necessary in Andhra Pradesh and at Delhi Moreover, the investigations require verification of facts from other Government Departments also. This is taking some time.

AFFICERS PUNISHED FOR CORRUPTION *334 SHRI U. K. LAKSHMANA GOWDA: Will the Minister of FIN-ANCE/

वित मंत्रो

be pleased to state:

- (a) the number of officers of Income Tax Department and other offices under his Ministry who were arrested and punished for taking brife during the last two years and the amount involved in each case, and
- (b) the steps taken by Government to eradicate this evil?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE/

वित मंत्रालय मे राज्य मत्रा

(SHRI K. R. GANESH): (a) In the Income Tax Department, there was no case of any officer who was arrested as well as punished during the last two years. However, there was one case of a Tax Recovery officer who was arrested in May, 1971 for alleged acceptance of Rs. 2 lakhs as illegal gratification. This case is subjudice.

Information regarding other offices is being collected and will be placed on the Table of the House as soon as possible.

(b) Some of the more important measures taken are, strengthening of the Vigilance organisation in the Departments and offices, instensification of vigilance inspections, preparation of agreed lists of officers of doubtful integrity etc. Anti-corruption measures are, however, constantly under review.

MISAPPROPRIATION OF MONEY BY STAIF OF KHAR BRANCH OF UNION BANK OF INLIA, BOMBAY

*535. SHRI SUNDER MANI PATEL DR B. N. ANTANI: SHRI K. C PANDE:

Will the Minister of FINANCE/ वित्त मंत्री

be pleased to state:

(a) whether it is a fact that over

- Rs. 20 lakhs have recently been misappropriated by the staff of the Khar branch of the Union Bank of India in Bombay
- (b) whether Government have received details in this regard; and
- (c) what action, if any, has been taken by Government against the person3 involved in the misappropriation of the bank money?

THE MINISTER OF FINANCE/ वित मंत्री

(SHRI Y. B CHAVAN): (a) Yes Sir, the amount misappropriated is reported to be Rs. 20,30,300

- (b) Yes Sir.
- (c) On the police complaint by the bank, the Agent and the Head Shroff of the branch involved in the misappropriation had been arrested and remanded in custody and later released on bail. They are now under suspension, pending police investiga-The team of internal auditors tion. assigned by the bank to screen all operations of the Cash Department at the branch has not yet completed the work Action against the officers responsible will be considered by the bank in the light of the findings of the auditors.

GOVERNANCE OF UNIVERSITIES

*336. SHRI KRISHAN KANT.
SHRI RAJENDRA PRASAD
SINHA:
SHRI THILAI VILLALAN:
SHRI KALYAN ROY.
SHRI ARJUN ARORA:
DR. SALIG RAM:
SHRI R P. KHAITAN

Will the Minister of EDUCATION AND SOCIAL WELFARE

शिक्षा ग्रोर समाज कल्याण मंत्री

be pleased to state:

(a) What is the progress made by Government in the matter of greater participation by students in the University affairs in the light of the recommendations made by the Gajendragadkar Commission in this regard; and

(b) whether Government have received any resolution passed by the All India Students' Union recently in this regard; if so, the reaction of Government thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE/

शिक्षा और समाज कल्याण मंत्रालय में राज्य मंत्री

(PROF. D. P. YADAV): (a) The Gajendragadkar Committee on Goverance of Universities and Colleges has submitted its Report relating universities recently. goverance of The Report of the Committee, which inter alia contains recommendations on student participation, has been by the University Grants circulated Commission to all the Universities on the recominviting their views the implementation mendations and thereof.

(b) No, Sir.

DEVELOPMENT OF INLAND WATERWAYS IN KERALA

*337. SHRI BALACHANDRA ME-NON: Will the Minister of PARLIA-MENTARY AFFAIRS AND SHIP-PING AND TRANSPORT/

संसदीय कार्य तका नीवहन और परिवहन मंत्री be pleased to state;

- (a) whether the Kerala Government have submitted any scheme to the Government of India for the development of inland waterways in that State;
 - (b) if so, the details thereof; and
- (c) what action has been taken by the Government of India thereon?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT/

संसदीय कार्य तथा नौबहन ग्रौर परिवहन मंत्री (SHRI RAJ BAHADUR): (a) to (c)

A statement containing the required information is laid on the Table of the House.

STATEMENT

- (a) The Government of Kerala have submitted schemes for development of inland Water Transport to the Bhagavati Committee.
- (b) The details of these schemes are as under :—

(Rs. in lakhs)

- (1) Provision of inland water transport facilities for industrial complex in the Cochin region including widening and deepending of the Champakara

 Canal
- (2) Provision of inland water transport facilities in the Quilon region and improvements to West Coast Canal (Neendakara to Cheriyazheelkal) for transport of mineral sand from the mining areas to the Neendakara port.
- (3) Improvements to the West 140.00 Coast Canal.
- (4) Improvements to inland water transport facilities in Beypore (Kozhikode) region.
- (5) Development of inland water 190.00 transport services

After examining the above schemes, the Bhagavati Committee recommended the following schemes for execution during the Fourth Plan period:—

(Rs. in lakhs)

- (1) Provision of inland water transport facilities for the Industrial Complex in the Cochin region including widening and deepening of the Champakara Canal.
- (2) Provision of inland water transport facilities in the Quilon region and improvement of Chavara-Neendakara water way for transport of mineral sand from the mining areas to the Neendakara port.
- (3) Acquisition of passenger and 30.0 cargo boats
- (c) Phase I, costing Rs. 112.50 lakhs, of the first scheme has since been sanctioned. The other two schemes are still under consideration of the Government of India in consultation with he State Government.